

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 761 of 2018

CORAM

HON'BLE MR. JUSTICE RAJESH SHANKAR

11/26.03.2021 The case is taken up through Video Conferencing.

When the present contempt application is called out, Mr. Shivan Sahay, Advocate, appearing on behalf of the opposite parties, submits that the present matter is to be argued on behalf of the opposite parties by Mr. A. K. Das, Advocate, who has been found Corona Positive yesterday and therefore the matter may be adjourned to be taken up after three weeks. He further submits that the information with regard to seeking adjournment on behalf of the opposite parties has already been given to learned counsel for the petitioner.

In view of the said submission, let this case be listed after three weeks under appropriate heading.

Satish/-

(RAJESH SHANKAR, J)